



2026:AHC:25237-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 226 of 2026

Subhash Pandey

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	: Shivendra Kumar Singh, Sanjai Kumar Pandey
Counsel for Respondent(s)	: Awadhesh Kumar Yadav, Jagdish Pathak, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition purportedly in public interest has been filed by the petitioner seeking a direction to respondent no. 3 to decide the case within a stipulated time period.
2. Submissions have been made that proceedings against respondent no. 4 were initiated under Section 67 of U.P. Revenue Code, 2006 ('Code, 2006'), which came to be decided against respondent no. 4, whereafter on a restoration application, the matter has been restored back and interim order has been granted, therefore, respondent no. 3 be directed to decide the case within a stipulated time period.
3. Having gone through the averments made in the petition as well as the documents annexed therewith, we are of the view that once the requisite proceedings are pending before the competent authority, seeking a direction purportedly in public interest for expediting the proceedings before the authority under the Code, 2006, cannot be countenanced. The petition is, therefore, **dismissed**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 5, 2026
Sandeep/AKShukla